

ACT No. V OF 1887.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 28th
January, 1887.)*

An Act to amend the Code of Criminal Procedure, 1882.

X of 1882. **WHEREAS** it is expedient to amend the Code of Criminal Procedure, 1882; It is hereby enacted as follows :—

1. In the definition of "Officer in charge of a Police-station" in section 4, clause (o), of the said Code there shall be substituted for the word "therefrom" the words "from the station-house", and for the words "present at the Police-station" the words "present at the station-house".

Amendment
of section 4.

2. In section 312 of the said Code the word "four" shall be substituted for the word "two".

Amendment
of section
312.

[*Price one anna.*]